

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

Original Application No. 1205 of 1998

New Delhi, this the 9th day of July, 1998

Hon'ble Mr. N. Sahu, Member (A)

1. Munni Devi, Wife of Late Sh. Murari Lal, Dhobi No. 34 (In Xth Bn.) Pitam Pura, Delhi, R/O H-37, New Police Lines, Kingsway Camp, New Delhi.
2. Sachin, S/O Late Sh. Murari Lal, Dhobi No. 34 (In Xth Bn.) Pitam Pura, Delhi, R/O H-37, New Police Lines, Kingsway Camp, New Delhi.

--APPLICANTS.

(By Advocate: Ms. Meera Chhibber)

Versus

1. Union of India through Lt. Governor, Raj Niwas, Delhi.
2. Commissioner of Police, PHQ, M.S.O. Building, I.P. Estate, Delhi.
3. Dy. Commissioner of Police, PHQ, M.S.O. Building, I.P. Estate, Delhi.
4. S.H.O, P.S. Mukherji Nagar, New Delhi.

--RESPONDENTS.

(By Advocate - None)

O R D E R (ORAL)

By Mr. N. Sahu, Member (Admnv) -

Counsel for applicant states that the relief sought for in this OA is allowed to him by an order dated 16.6.98. In view of this, permission is sought for

Leave

(2)

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withdrawal of this OA. The OA is dismissed as withdrawn. The applicant is at liberty to again come up with a fresh OA, if the reliefs now given in the order dated 16.6.1998 is modified on any ground.

Narasimha
(N SAHU)
MEMBER (A)

/sunil/